

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A. 818/88

Dated: 29.9.1993

Shri Radhey Shyem & Anr.

Applicant

Vs.

Union of India

Respondents.

Shri Naresh Kaushik, counsel for the applicant

Ms. Pratima Mittal proxy counsel for the respondents.

CORAM

1. Hon'ble Mr. C.J. Roy, Member (J)
2. Hon'ble Mr. B.K. Singh, Member (A)

JUDGMENT (ORAL)

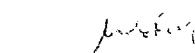
The O.A. is filed by the applicant seeking relief of his seniority to be counted when he was working as a Constable in Haryana Police and subsequently he has been deputed to C.B.I. ^{in D.P.A. & C.B.I.} where he was permanently absorbed. If the seniority is not counted he will be put to irreparable loss. We have also heard both the sides. They relief upon the judgement passed in O.A. No. 190/88, V.D. Singh Vs. Union of India & Ors. delivered by the C.A.T. Lucknow Bench.

2. Coming to the ~~second~~ point regarding grant of relief by way of directing the respondents to count the seniority of the applicants service in the parent department before coming to CBI on deputation, ^{which} ~~is~~ This is also the same case here and this ^(S. P. No.) judgment has been implemented by the respondents. The applicant

figures at Sl. No. 248 in the seniority list. Since the seniority has been granted to him from the date he started service in his parent department and has been admitted by both the parties therefore the matter has become infructuous. The seniority list and the letter shall form part of the record.

3. The O.A. is disposed of with no costs.


(B.K. Singh)
Member (A)


(C.J. Roy)
Member (J)

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